

**APPENDIX –4J**  
**(Please see paragraph 4.42 of HBP)**  
**Export Obligation Period for Specified Inputs with Pre-import Condition.**

Sl. No.	Import Item(s)	Export Obligation Period from the date of clearance of each import consignment by Customs Authority
1)	<u>Spice</u> (a) Pepper; cardamom and chilies for Value Addition purpose like crushing / grinding /sterilisation or for manufacture of oils and oleoresins and not for simple cleaning, grading, repacking etc.	120 days However, for imports completed up to 31.12.2008, Export Obligation Period (EOP) shall be 150 days.
	(b) Spices other than pepper, cardamom and chilies for manufacture of Spice oils. Oleoresins.	12 months.
	(c) Other than (a) & (b) above.	90 days
2)	Drugs (with a specific export order and pre-import condition)	12 months
3)	Penicillin and its salts [ITC(HS) Code No. 29411010]	12 months
4)	Tea	6 months
5)	Coconut Oil	90 days
6)	Silk in any form	9 months
7)	Drugs from unregistered sources	12 months
8)	Precious Metal/Gold/Silver/Platinum	120 days